

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

216. CA/375/2022 CA/467/2022 CA/144/2023 IA/227/2023 CA/228/2023
CP/158(MB)2022

IN THE MATTER OF

UNION OF INDIA THROUGH SFIO

VS

RTIL LIMITED through liquidator

Section. 242(4), 241(2), 246 & 339 of the Companies Act, 2013

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:	Adv. M.S Bhardwaj (PH)
For the Respondent No. 4	
In CA/375/2022 :	Sr. Adv. Vikram Nankani (PH)
For the Respondent no. 2 and 3	
In CA/228/2023 CP/158(MB)2022:-	Adv. Shyam Kapadia (PH)
For the Respondent no. 7	
In CA/144/2023 CP/158(MB)2022:-	Adv. Fraser M. Alexander (PH)
For the Applicant	
In CA 227 of 2022-	Adv. Amey J. Banhatti (PH)
CA 467 of 2022:-	Sr. Adv. Ashish Kamat a/w Ayush Khandelwal (PH)

ORDER

Adjourned to **08.08.2024**. To be taken up at **2:30 pm**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)